

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 368/MP/2025

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of order dated 16.1.2024 in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of directions of the Commission.

Petitioner : NTPC Limited

Respondent : ED, Andaman & Nicobar Administration

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC
Ms. Mrinal Gopal Elker, Advocate, ED, Andaman
Ms. Srajan Yadav, Advocate, ED, Andaman

Record of Proceedings

At the outset, the learned counsel for the Respondent submitted that the settlement discussions between the parties are still underway and that a settlement proposal has been made to NTPC, whose response is awaited. Learned counsel, therefore, requested that the hearing in the matter be adjourned for a period of two months. Learned counsel for the Petitioner did not object to the said request.

2. The Commission, after hearing the parties, directed the Petitioner to file a detailed payment schedule for recovery of the dues, along with LPS, as applicable, till the date of discharge of the dues, on or before **28.9.2026**, after serving a copy on the Respondent, who may file its response thereon, if any by **15.10.2026**.

3. The Petition shall be listed for hearing on **12.11.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

